

(b) 41 housing schemes for a loan amount of Rs. 17.60 crores and one urban infrastructure scheme for a loan amount of Rs. 11.20 crores from various agencies in the State of Andhra Pradesh are at various stages of processing in HUDCO. In addition, 123 schemes for a loan amount of Rs. 122.20 crores are pending with various borrowing agencies in the State of Andhra Pradesh for compliance of various requirements as per HUDCO guidelines.

Juvenile Courts

2582. SHRI VIRENDRA SINGH:
SHRI RAMESH CHAND
TOMAR:
SHRI BHAGWAN SHANKAR
RAWAT:
SHRIMATI MAHENDRA
KUMARI:

Will the Minister of WELFARE be pleased to state:

(a) the names of the States where Juvenile Courts and reforms houses have so far been set up for juvenile delinquents under Juvenile Justice Act;

(b) whether most of the State Government have not taken any action in this regard; and

(c) if so, the steps being taken by the Union Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) According to the information available Juvenile Courts have been established in the States of Haryana, Karnataka, Mizoram, Punjab, Nagaland, Union Territory of Delhi, Lakshadweep and Pondicherry.

Where no Juvenile Court has been established for any area, the powers under

the Juvenile Justice Act, 1986 shall be exercised in that area by the District Magistrate, or the Sub-Divisional Magistrate or Judicial Magistrate of the first class, as the case may be.

Reform houses for juvenile delinquents are not set up under the provisions of the Act. However, Observation Homes, Special Homes and After care institutions are set up under the Act.

(b) and (c). The implementation of the Juvenile Justice Act, 1986, vests with the States/U.Ts. The matter is pursued with the States/U.Ts to set up Juvenile Courts in accordance with the provisions of the Act.

Demand to Increase Seats in LLM Courses in Delhi University

2583. SHRI RAMESH CHAND TOMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware that a large number of students are unable to get admission in LLM in the Delhi University;

(b) whether there is a demand for increasing the seats of LLM course;

(c) if so, the action contemplated by the Government in this regard;

(d) whether the Government also propose to allow students who secured more than 55 per cent mark in LLB to appear in the entrance test for LLM;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (f). According to the informa-